

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-201**

CA(CAA) No- 57/230/232/ND/2020

**IN THE MATTER OF:**

Chaturanan Industries Limited

....Applicant

**SECTION**

U/s 230-232

**Order delivered on 13.10.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Amit Goel  
For the Respondent :

**ORDER**

**CA-582/2020**

The present joint application has been filed on behalf of the Transferor Company and the Transferee Company under Rule 11 of the NCLT Rules for seeking withdrawal of the Scheme of Amalgamation **CA (CAA) 57/ND/2020**.

We have heard, Ld. Counsel for petitioners, Mr. Amit Goel and perused the averment made in the application.

Ld. Counsel for petitioners submitted that in view of resolution dated 19.09.2020, taken by both the Transferor Company and the Transferee Company, which the petitioners have enclosed as Annexure- B and C of the application and the present application has been filed for withdrawal of the Company petition CA (CAA) 57/ND/2020.

Considering the submissions made on behalf of the petitioners and on perusal of the facts mentioned in the application as well as the enclosure enclosed with the application, we think it



to allow the prayer. Accordingly, the prayer of the applicants is hereby allowed and CA (CAA) 57/ND/2020 is **dismissed as withdrawn**.

-Sd-

(K.K. VOHRA)  
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)